

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2617 of 2021**

Jaswant Paswan @ Yashawant Kumar Paswan

.... Petitioner

Versus

The State of Jharkhand

....Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Ms. Supriya Dayal, Advocate

For the State : Mr. V.K. Vashistha, Addl.P.P

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing

Apprehending his arrest in connection with Latehar P.S. Case No. 12 of 2021 instituted under Sections 387, 504, 506, 120-B, 34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner belongs to the notorious gang which is professionally involved in collection of ransom from various persons and while police managed to arrest the co-accused person who was going to paste some posters demanding extortion but the petitioner fled away from the place of the occurrence. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner is noway involved in any offences. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State on the other hand vehemently opposes the prayer for anticipatory bail of the petitioner and submits that the petitioner is the member of infamous gang who professionally commits extortion from innocent persons, hence, his custodial interrogation is required during the investigation of the case to find out the details of the activities of the gang of the criminals. Hence, it is submitted that the petitioner ought not to be given the privilege of anticipatory bail.

Considering the serious nature of the allegation against the petitioner, this Court is of the considered view that this is not a fit case where the petitioner be given privilege of anticipatory bail. Accordingly, the prayer for anticipatory bail of the above named petitioner is rejected.

(Anil Kumar Choudhary, J.)